

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 221
ANSWERED ON 02nd FEBRUARY, 2023**

PURCHASE OF CLEAN ENERGY VEHICLES

221: DR. BHARATIBEN DHIRUBHAI SHIYAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Ministry proposes to advise banks to provide loans on cheaper interest rate for the purchase of vehicles running with clean Energy;**
- (b) if so, the details thereof; and**
- (c) the efforts being made/likely to be made by the Government to promote use of clean fuel vehicles?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) No such proposal is under consideration in the Ministry of Road Transport and Highways.

(c) To promote eco-friendly means of transportation and decarbonize the transport sector, Ministry of Road Transport & Highways has notified mass emission standards to introduce alternate fuels viz. blends of ethanol with gasoline (E-10, E-12, E-15, E-20), flex-fuel (E 85) or (E 100) and Ethanol blend for diesel vehicles (ED 95), Biodiesel, Bio-CNG, Liquefied Natural Gas (LNG), Methanol M15 or M100 and Methanol

MD 95 , dual fuel, M85 and Di-Methyl Ether (DME or D100), Hydrogen/Hydrogen Fuel Cell Vehicle and Hydrogen CNG.

2. Further, the Ministry of Road Transport & Highways has taken following steps to adopt electric mobility in the country:

(i) Notified GSR 167(E) dated 1st March 2019 for retro-fitment of hybrid electric system or electric kit to vehicles and their compliance standards shall be as per AIS 123.

(ii) Notified GSR 749(E) dated 7th August, 2018, which provides for registration mark for Battery Operated Vehicles to be in Yellow colour on green background for the transport vehicles and, for all other cases, in White colour on green background.

(iii) Granted exemption to the Battery Operated Transport Vehicles and Transport Vehicles running on Ethanol and Methanol fuels from the requirements of permit vide S.O. 5333(E) dated 18th October, 2018.

(iv) Notified GSR 525(E) dated 2nd August, 2021 which has exempted Battery Operated Vehicles from the payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.

(v) Issued an advisory dated 17th July, 2019 to all States and Union Territories regarding incentivisation of electric vehicles and induction of electric vehicles in shared mobility and public transport operations.

(vi) Issued an advisory dated 12th August, 2020 to all States and UTs regarding sale and registration of Electric Vehicles without batteries.

(vii) Issued an advisory dated 16th June, 2021 to all States and UTs regarding promotion of battery operated vehicles.

3. In order to promote electric vehicles (EVs) in the country, following three schemes have been formulated by the Ministry of Heavy Industries:

(i) Faster Adoption and Manufacturing of Hybrid and Electric Vehicles in India (FAME India): The Government notified Phase-II of FAME India

Scheme initially for a period of five years commencing from 1st April, 2019 with a total budgetary support of Rs. 10,000 crores.

(ii) Production Linked Incentive (PLI) Scheme for Automotive Sector: The Government on 15th Sep 2021 approved the PLI Scheme for Automotive Sector with a budgetary outlay of Rs. 25,938 crores. The scheme provides incentives up to 18% for electric vehicles.

(iii) PLI Scheme for Advanced Chemistry Cell (ACC): The Government on 12th May, 2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs. 18,100 crores. The scheme envisages to establish a competitive ACC battery manufacturing set up in the country for 30 GWh. Additionally, 5GWh of niche ACC technologies is also covered under the Scheme.
